Court 12 (Video Conferencing) ITEM NO.21 SECTION X SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Writ Petition(s)(Criminal) No(s). 457/2021

GAYATRI PRASAD PRAJAPATI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.142255/2021-GRANT OF BAIL and IA No.142256/2021-EXEMPTION FROM FILING 0.T.)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For F	Petitioner(s)	Mr.	Santosh	Rawat , / Kumar, A	OR	_	
For F	Respondent(s)	Mr.	Aayushma	aan Vatsya	ayana, Ad	lv.	
	• • • •	ing	the cou	nsel the	Court m	ade the	following
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Rawat, learned counsel appearing Ms. Hemlata for the petitioner seeks permission to withdraw the present Writ Petition by submitting that by the passage of time it has become infructuous. Even otherwise, we are of the opinion that such type of Writ Petition, under Article 32 of the Constitution of India, for the relief(s) prayed to quash and set aside the criminal proceedings/FIR ought not to have been filed. It is not expected that the relief which can be considered by the High Court under Section 482 Cr.P.C. to be considered by this Court in exercise of powers under Article 32 of the Constitution of India.

Be that as it may as the learned counsel seeks permission to withdraw the Writ Petition, we dismiss this Writ Petition as withdrawn.

(R. NATARAJAN) ASTT. REGISTRAR-cum-PS (NISHA TRIPATHI) BRANCH OFFICER